

Minister of Railways on the above occasion. The Commission's report is awaited.

**Steps taken to Prevent Bomb Blast at Samastipur**

264. SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the R.P.F. and Railway Intelligence staff failed to detect and prevent the bomb blast at Samastipur; and

(b) if so, the responsibility fixed and departmental action taken for this failure?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHAMANANDA REDDY): (a) and (b). A Commission of Inquiry consisting of Shri Justice K. K. Mathew has been appointed under the Commission of Inquiry Act, 1952 for conducting a comprehensive inquiry into the facts and circumstances pertaining to the explosion at Samastipur on 2nd January, 1975. The Commission will inquire *inter alia* into the nature and adequacy of the measures taken for the protection and security of Shri L. N. Mishra at the time of the incident. The Commission is expected to complete its inquiry and submit its report to the Government within three months. Further action in regard to lapses, if any, will be considered on receipt of the report of the Commission.

**Late arrival of Special Train carrying Railway Minister from Samastipur to Danapur**

265. SHRI SHANKAR DAYAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as reported in the press, the special train carrying the

Railway Minister started from Samastipur two hours after the bomb blast that caused the death of the Railway Minister and it took about eight hours to reach Danapur whereas it normally takes only three hours;

(b) the facts in this regard and whether anybody has been held responsible therefor;

(c) whether action has been taken against some Railway employees; and

(d) if so, the salient features thereof?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHAMANANDA REDDY): (a) to (d). According to information available with Government, the special train carrying the injured Railway Minister left Samastipur on completion of necessary operational and security requirements after about 2 hours of the explosion on the 2nd January 1975 and covered the distance between Samastipur and Danapur in 3 hours 35 minutes.

A Commission of Inquiry consisting of Shri Justice K. K. Mathew of the Supreme Court has been appointed under the Commissions of Inquiry Act, 1952 to inquire into all the aspects pertaining to the explosion. The Commission has commenced its work and is expected to complete its inquiry and submit its report within three months.

**Amount owed to IOC and Coal Mines by DESU**

266. SHRI M. RAMGOPAL REDDY: SHRI R. S. PANDEY:

Will the Minister of ENERGY be pleased to state:

(a) whether DESU owes substantial amount to IOC and to some coal Mines; and

(b) if so, the reasons therefor and the particulars of debts?